

ITEM NO.29

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5776/2026

[Arising out of impugned final judgment and order dated 25-03-2026
in CRMP No. 495/2011 passed by the High Court of Chhatisgarh at
Bilaspur]

AMIT JOGI

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION & ANR.

Respondent(s)

IA No. 99092/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 102189/2026 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

WITH

Diary No(s). 22717/2026 (II-C)

FOR ADMISSION

IA No. 117686/2026 - EXEMPTION FROM FILING O.T.

IA No. 117687/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

IA No. 117692/2026 - STAY APPLICATION

IA No. 117690/2026 - SUSPENSION OF SENTENCE

Date : 23-04-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.
Mr. Mukul Rohatgi, Sr. Adv.
Mr. Vivek Tankha, Sr. Adv.
Mr. Siddharth Dave, Sr. Adv.
Mr. Vikas Walia, Adv.
Ms. Drishti Harpalani, Adv.
Mr. Yash Sharma, Adv.
Mr. Arunodya, Adv.
Mr. Shubham Goyal, Adv.
Ms. Arundati Mukherjee, Adv.
Ms. Pratibha Yadav, Adv.
Ms. Mantika Haryani, AOR

For Respondent(s) :Mr. Sidharth Luthra, Sr. Adv.
Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Shri Singh, Adv.
Mr. Mayank Pandey, AOR
Mr. Shivraj Singh Tomar, Adv.
Ms. Yasheeka Garg, Adv.
Mr. Arun, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) No.5776/2026

Heard.

Issue notice, returnable within four weeks.

Mr. Mayank Pandey, learned advocate-on-record is representing the complainant on caveat. As such, no formal notice is required to be issued.

Let notice be issued to respondent nos. 1 and 2 in the matter.

Having regard to the facts and circumstances of the case, the effect and operation of the impugned order dated 25.03.2026 passed by High Court of Chhattisgarh at Bilaspur in CR.M.P. No.495 of 2011 shall remain stayed.

Diary No(s). 22717/2026

Heard.

Application seeking exemption from surrendering is allowed.

Issue notice, returnable within four weeks.

Mr. Mayank Pandey, learned advocate-on-record is representing the private respondent No. 3, on caveat.

As such, no formal notice is required to be issued.

Let notice be issued to respondent nos. 1 and 2 in the matter.

Having heard and considered the submissions advanced by learned counsel for the parties, the effect and operation of the impugned judgment dated 02.04.2026 passed by the High Court of Chhattisgarh at Bilaspur in ACQA No. 66 of 2026 convicting the appellant for the offences punishable under Section 302 read with Section 120B of the Indian Penal Code, 1860 and sentencing him to undergo life imprisonment and fine, shall remain stayed.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR